

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INFIILOOM INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Infiiloom India Private Limited
2.	Date of incorporation of corporate debtor	06/10/1995
3.	Authority under which corporate debtor is incorporated / registered	RoC – Pune
4.	Corporate Identity No. of corporate debtor	U17118PN1995PTC018285
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat No. 1231 (Part), Sanaswadi, Taluka Shirur, District Pune, Maharashtra - 412208.
6.	Insolvency commencement date in respect of corporate debtor	04/09/2026
7.	Estimated date of closure of insolvency resolution process	03/03/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pulkit Gupta IBBI/IPA-001/IP-P-02364/2021-2022/13697
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037 E-mail: pulkit.gupta@in.ey.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028 Kindly ensure that all claims and claim-related queries are sent only to: E-mail: claims.iipl@gmail.com For any other query please mail to: E-mail: insolvency.iipl@gmail.com
11.	Last date for submission of claims	18/09/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Infiiloom India Private Limited on September 04, 2026. The creditors of Infiiloom India Private Limited are hereby called upon to submit their claims with proof on or before September 18, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only to **claims.iipl@gmail.com**. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Pulkit Gupta

Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P-02364/2021-2022/13697

Registered Address: EY Restructuring LLP, 3rd Floor Worldmark 1,

IGI Airport Hospitality District, Aerocity, New Delhi - 110037

Date: September 05, 2026 **Place: Mumbai** Correspondence Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028

VIA GOVT AUCTION

Shalimar Buys Lucknow Land Parcel for Record ₹450 cr

Faizan Haidar

New Delhi: Lucknow based real estate developers Shalimar Corp has acquired an around 3-acre land parcel for ₹450 crore in the costliest deal of the city and among the costliest in tier 2 cities.

Developers in tier 2 cities, especially in the capital city, are bullish on acquisition at prime locations with demand for premium housing growing.

In total, 111 land deals spanning around 3,000 acres were inked in FY 2026, of which 520 acres were acquired in tier 2 cities.

"The time has come for India's Tier-2 cities to experience another wave of growth in real estate, aided by improved infrastructure, more industries and businesses, as well as home-owners' ambitions.

Consumers in this market segment are no longer interested only in affordable housing; they now want to live in planned neighbourhoods where they will find quality building, modern amenities, sustainability, and future appreciation," said Khalid Masood, MD of Shalimar Corp.

The firm has acquired the land through government auction and said that it was one of the last land parcels at a prime location in Lucknow.

In a Nutshell

Zaveri Group's Bid for GHPSL Set Aside by NCLAT

New Delhi: The Insolvency appellate tribunal NCLAT has set aside Zaveri Group's resolution plan for Gujarat Hydrocarbons and Power SEZ (GHPSL) and directed the Resolution Professional and NCLT to start the process again by inviting fresh bids.

A two-member NCLAT bench observed that the bid submitted by Zaveri & Co was based on an "unverified and contested presumption" that the leasehold of the land owned by the Gujarat Hydrocarbons and Power SEZ (GHPSL) will be de-notified from Special Economic Zone (SEZ) status.

Several Flights at Delhi Airport Diverted

New Delhi: At least 11 flights were diverted at the Delhi airport on Friday due to bad weather conditions. An official said 5 flights were diverted to Jaipur, 4 flights to Lucknow, and 1 flight each to Ahmedabad and Chandigarh. The diversions happened between 3.30 pm and 5 pm, the official added. Heavy rains lashed various parts of the national capital on Friday afternoon. More than 400 flights were delayed at the Delhi airport on Friday, according to information available on flight tracking website Flightradar24.com.

Mamaearth Parent Eyes ₹5.5k cr by FY31

New Delhi: Honasa Consumer, the owner of beauty brand Mamaearth, expects a two-fold rise in its revenue to ₹5,550 crore in the next five years by FY31, said its founders on Friday. The company is also hopeful of its Ebitda margin expanding to 15% during the same period.

Rio to Take a Leaf out of Gujarat's Emissions Playbook

Country to adopt Gujarat's emissions trading model, recognised by Earthshot Prize

Urmil Goswami

New Delhi: Gujarat's success in bending the industrial pollution curve through the creation and implementation of a particulate emissions market is a case study worth examining. Several states, including Maharashtra, have lined up to follow suit.

Actually, Gujarat's pioneering emissions trading model has found a taker abroad. This June, at London Climate Week, Rio de Janeiro mayor Eduardo Cavaleri announced plans for the city to take a leaf out of Gujarat's book and set up a market for pollutants. The journey from Surat to Rio would not have been possible without collaboration and cooperation. It required academics, governments, industry, philanth-

Telco Operators Reject Quality of Service Norms for 5G Slicing

Call for resource utilisation benchmarks to be dropped while advocacy grps want them retained

Our Bureau

New Delhi: Telecom operators such as Reliance Jio, Bharti Airtel, and Vodafone Idea jointly pushed back against the telecom regulator's draft proposals on quality of service (QoS) norms for commercial 5G network slicing, calling for the proposed resource utilisation benchmarks to be dropped entirely even as public advocacy groups said they can be retained.

In August, the telecom regulatory authority of India (Trai) released draft guidelines for telcos to deploy 5G network slicing-based use-cases to ensure that the dynamic resource allocation technology does not degrade service quality for general subscribers, amidst a debate around net neutrality.

Trai had proposed measuring quality of service by monitoring use of telecom resources in areas where slicing is activated, proposing that radio resources can't exceed 80% utilisation to ensure there is breathing room when telcos divide the physical resource blocks to deliver specialised services. Telcos opposed the move entirely arguing that physical resource blocks utilisation is an internal radio-resource and input indicator, rather than a customer-facing quality of service metric. Actual customer impact is being captured via metrics such as speed and

throughput. In its written comments as part of the stakeholder consultation by the Trai, Bharti Airtel said higher PRB utilisation does not mean poor QoS and setting an arbitrary 80% utilisation ceiling penalises operators for efficiently using scarce spectrum resources. Airtel added that imposing a rigid cell-level threshold will create artificial network constraints on operators, forcing them to prematurely augment capacity and misallocate capital expenditure on cells that are already delivering satisfactory throughput.

Reliance Jio added that the 80% threshold as a mandatory trigger to suspend network slices is operationally unfeasible. Jio said

modern 5G networks employ technologies specifically designed to trigger at high utilisation levels to ensure efficient spectrum utilisation. Jio argued that restricting slicing based on resource utilisation levels ties auctioned spectrum to a specific service category, violating spectrum assignment conditions, technology neutrality, and ease of doing business. However, public policy think tanks such as The Dialog agreed with Trai that the proposal of measuring QoS through capacity utilisation levels benchmark acts as a vital capacity safeguard to prevent slices from degrading the network.

However, Trai should also use other means

to measure impact. GSMA argued that PRB utilisation is a useful internal planning indicator, but it should not be used in isolation as a regulatory measure of congestion or QoS. It said high utilisation during a cell's busiest hour does not prove that users are experiencing poor service, or whether a particular slice caused the load, or immediate capacity augmentation is justified.

Vi opposed imposing such thresholds on cell-level, adding slicing as a tool is meant to be used when resources are constrained. When spare capacity is available, all users access the network at the highest possible throughput, linking slices to a utilisation threshold is technically unjustified. Telcos also opposed Trai's proposal of speed compliance benchmarks. Trai had proposed requiring full compliance with typical broadband speed disclosures on a per-tariff offering basis.

At Crossroads

ISSUE	TELECOM OPERATORS	THINK-TANKS/PUBLIC GROUPS
80% utilisation cap	Drop it as arbitrary and impractical	Retain it as a network safeguard
PRB* utilisation	Internal indicator, not customer-facing QoS	Useful for monitoring network capacity
High utilisation	Does not necessarily mean poor service	Could signal risks to overall network quality
Operational impact	May restrict spectrum use and increase costs	Provides essential capacity headroom
Network slicing	Threshold-based suspension is technically unworkable	Supports safeguards against service degradation
Speed benchmarks	Minimum speeds cannot be guaranteed wirelessly	Supports minimum speed benchmarks

*Physical resource blocks

GPT-6 said to outperform several rival models for coding, cybersecurity, reasoning and more
Astra May Tilt the Balance in Favour of OpenAI, Again

Himanshi Lohchab

Mumbai: OpenAI's latest frontier artificial intelligence (AI) model GPT-6 Astra, can automate complex knowledge work across areas such as financial modelling, chip design, geospatial mapping, 3D modelling, architecture and software engineering.

With Astra's launch, Sam Altman-led OpenAI has seized the lead in the frontier AI race, outperforming rival models from Anthropic, Google, Meta and Chinese labs Alibaba, Moonshot on several key benchmarks for coding, cybersecurity, computer use and reasoning, with some calling it another "ChatGPT moment."

Named after the Sanskrit word for "a divine weapon," Astra could tilt the balance ahead of the public listing of America's two AI giants,



with Anthropic reportedly being valued at \$3 trillion and OpenAI \$2 trillion.

Nearly four years after ChatGPT kicked off the genAI boom in 2022, OpenAI is said to have reclaimed the top spot in the AI race.

OpenAI president Greg Brockman called Astra "the moment AGI arrived." Artificial general intelligence (AGI) is loosely defined as the stage when AI can perform any intellectual task at or above human level. Astra has saturated ARC-AGI, one of the world's toughest benchmarks for measuring AGI by scoring 99.9% as against Claude Opus trailing at 30.2%.

"Anything you can do on a computer, Astra can do for you. Fast," OpenAI said in its launch video, which demoed the model designing a rocket, creating an eBay listing, building a 3D game, editing a licensing agreement and ordering food—all through simple voice commands.

"It's not just another update, this benchmark ceiling touch is the headline," said Gaurav Sharma, founder & CEO, SaaS Labs, a Bengaluru-based business process automation

startup. "GenAI is moving towards long horizon autonomous work. Astra sees a new environment, infer rules and figures out what to do. Along with solid browser use capabilities, it opens up so many automation opportunities," he explained, adding the Astra's biggest advantage is its cost-effectiveness as compared to other models.

Trained on 100,000 GPU chips, Astra is estimated to be the first \$1 billion training cost model. Because of its advanced cyber capabilities, Astra is currently available in private preview to a handful of American firms including Palo Alto Networks, CrowdStrike, Cisco, Cloudflare—a rollout strategy similar to Anthropic's restricted release of Mythos.

For Genesys International, Mumbai-based geospatial mapping company, Astra could bring autonomous reasoning and orchestration.

HUL Bets on Cost Cuts, Brand Push to Revive its Growth: MD

Co to raise capex, position some of its established brands around changing consumer trends: Execs

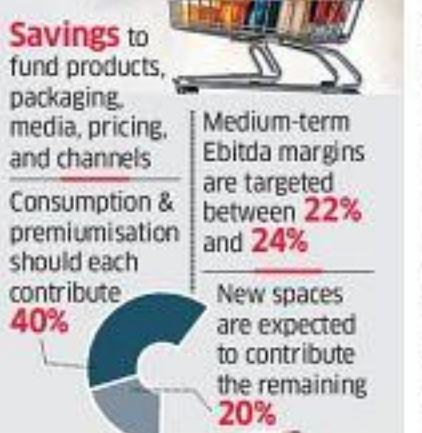
Aanya Thakur

Mumbai: Hindustan Unilever is looking to revive growth after a muted two-year period marked by cutting costs, sharpening portfolio and putting more money behind brands, distribution and new categories, managing director and chief executive Priya Nair said.

The country's largest consumer goods company also plans to increase capital expenditure to 3% of turnover from 2%, with more than 75% of that directed towards growth and savings, Nair said at the company's Capital Markets Day event.

HUL is targeting 500 basis points (5.0 percentage points) of "fuel for growth", through a combination of improved margins, operating efficiencies and savings, chief financial officer Niranjan Gupta said. It plans to redeploy those gains into the business, including product and packaging, media and sampling, pricing and pack architecture and channel invest-

Retail Rejig



Beauty categories offer substantial expansion opportunities

ments. The maker of Rin and Dove has set itself a medium-term Ebitda margin target of 22-24%. For FY26, the company posted an Ebitda margin of 23.6%. The plan is to generate savings without relying on cost cuts alone, with HUL also seeking to increase operating leverage as revenue growth outpaces expansion in fixed costs. Nair's strategy is built around four growth pools—increasing consumption, premiumisation, bringing more consumers into ca-

tegrities and entering new spaces. HUL expects consumption and premiumisation to each account for 40% of incremental turnover, with new spaces contributing 20%, Nair told investors. The company, often considered a proxy for consumer demand in India, is also betting on a shift in consumer preferences within its existing portfolio. In beauty and wellbeing, HUL sees substantial room to expand categories such as body wash, skin cleansing and functional deodorants, executive director Harman Dhilon said. The company plans to invest in developing functional deodorants, citing low usage in India and changing lifestyles as an opportunity.

HUL is also putting more resources behind premium beauty. More than 60% of its media spending is

Stellantis in Talks with Huawei, JAC over Maserati Deal

Reuters

Milan: Automaker Stellantis is in talks with China's Huawei and JAC Group for long term industrial cooperation on its struggling luxury brand Maserati, two sources told Reuters. Stellantis CEO Antonio Filosa said earlier this year that the world's fourth-largest automaker was working on further manufacturing partnerships, including for Maserati, after such deals emerged as a key pillar of the group's new long-term strategy. A new deal for Maserati will have a positive impact on production rates at the Cassino and Modena plants in Italy, where the brand's models are manufactured, he said. Italian daily Milano Finanza first reported on Friday about ongoing talks between Stellantis, Huawei and JAC Group over Maserati.



FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF INFILLOM INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Infillom India Private Limited
2. Date of incorporation of corporate debtor	06/10/1995
3. Authority under which corporate debtor is incorporated/registered	ROC - Pune
4. Corporate Identity No. of corporate debtor	U1718PN1995PTC018285
5. Address of the registered office and principal office (if any) of corporate debtor	Gat No. 1231 (Part), Sanaswadi, Taluka Shirur, District Pune, Maharashtra - 412208.
6. Insolvency commencement date in respect of corporate debtor	04/09/2026
7. Estimated date of closure of insolvency resolution process	03/03/2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pulkit Gupta IBBI/IPA-001/IP-P-02364/2021-2022/13697
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037 E-mail: pulkit.gupta@ey.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028 E-mail: insolvency.rpl@gmail.com
11. Last date for submission of claims	18/09/2026
12. Classes of creditors, if any, under class (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional in a class (Three names for each class)	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Infillom India Private Limited on September 04, 2026. The creditors of Infillom India Private Limited are hereby called upon to submit their claims with proof on or before September 18, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only to claims.rpl@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Pulkit Gupta
Reg No: IBBI/IPA-001/IP-P-02364/2021-2022/13697
Registered Address: EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037
Correspondence Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028

Date: September 05, 2026
Place: Mumbai

IN RELIEF TO HARDWARE MANUFACTURERS...

Govt Floats Fresh IT Tenders at Higher Prices

Subhrojit Mallick

New Delhi: Government departments are adjusting to high prices of IT hardware by floating fresh tenders with 30-40% higher pricing, or procuring fewer units within the same per-allocated budget.

This comes as a relief to manufacturers after some tenders lapsed, with no brands bidding at outdated prices.

Industry executives said many previous state government tenders floated earlier this year at outdated pricing were not finalised as no brands were ready to bid at those prices. For instance, orders placed by state governments of Chhattisgarh and Jharkhand for their respective state police forces were scuttled and as of now, no fresh tenders have been floated yet for these projects. Others such as the Tamil Nadu government have placed fresh orders of 30,000-40,000 desktop PCs at updated prices

by floating a fresh tender in the June quarter, after scrapping older tenders. Government departments in Gujarat and Uttar Pradesh have also floated fresh tenders reflecting higher prices, executives said.

Acer, one of the largest suppliers to the government, said it has won a ₹2,200 crore deal from the Uttar Pradesh Government to supply 1.25 million 8-inch tablet PCs to students in Uttar Pradesh. Homegrown handset brand Lava International has also won a part of that tender, supplying 25 lakh tablets to students in the state ahead of assembly elections next year, the company confirmed.

"Government decision-makers have now accepted that prices are not going to drop. Many state governments have initiated budget refreshes and are floating fresh tenders with updated pricing," said Sudhir Goel, chief business officer at Acer India.

DEBTS RECOVERY TRIBUNAL - I, KOLKATA
PUBLIC NOTICE FOR SALE OF AIRCRAFT THROUGH E-AUCTION
IDBI BANK LTD V/S PATHBREAKING PROJECTS LIMITED (in liquidation)
(Formerly Ashjee Projects Ltd & others CA-124/2015)
Receiver appointed by DEBTS RECOVERY TRIBUNAL (DRT-I), Kolkata, invites offer through E-auction for purchase on "as is where is basis, as is what is basis, whatever there is basis and without any recourse basis", without any representation, warranty, or indemnity following aircraft of Pathbreaking Projects Limited.

PROPERTY DESCRIPTION	AIRCRAFT MODEL-BOMBARDIER - CHALLENGER-605, Registration-VT MKJ, MSN-5848, Year of manufacture- 2010, Engine- General Electric
Reserve Price & EMD amount	Reserve Price: US \$ 29,20,000 (equivalent INR at exchange rate on the day of the sale as provided by IDBI Bank) EMD: US \$ 2,00,000 (equivalent INR at exchange rate on the day of submission of EMD as provided by IDBI Bank)
Minimum Incremental Bid	US \$ 5000/- per bid
Date of Sale Notice	September 05, 2026
Date of Aircraft Inspection	September 18, 2026 (Friday) From 12 pm to 4 pm
Last date of submission of offer along with EMD	October 07, 2026 till 5 pm
Date of e-auction	October 08, 2026
Time of e-auction	1200 hrs. to 1400 hrs. (with unlimited extension of 5 minutes each per IST)

- The sale would be conducted on e-auction platform at website: <https://www.banksauctions.com> through e-auction service provider C1 India Pvt. Ltd.
- The interested parties may submit their unconditional and unqualified offer along with EMD and other required documents before the last date. On verification of documents and receipt of the EMD, the bidders shall receive user id/password on their valid email ID (mandatory for e-auction) from the e-auction service provider for participating in e-auction.
- Intending bidder may obtain terms and conditions of the sale process from Shri Basudeb Mukherjee, Advocate/Receiver (M) 9830033082 (e-mail) basudebmukherjee@yahoo.co.in, Shri Durga Prasad, Deputy General Manager (T) 022-66263565 (M) 9282322552 (e-mail) durgaprasad_channapat@idbi.co.in and Shri Samir Kumar, Manager (T) 022-66263531 (M) 8340502262 (e-mail) samir.kumar@idbi.co.in in any working day (except bank holidays) between 11.00 AM to 5.00 PM on September 05, 2026 to October 06, 2026. The same can also be downloaded from IDBI website (www.idbi.com) and from E-AUCTION provider website: <https://www.banksauctions.com> (C1 India Pvt. Ltd).
- Interested buyers may contract the above officials of the bank for inspection of the

Place: Kolkata Receiver DRT-I, Kolkata
Date: September 03, 2026

Mangyavar Mohey
VEDANT FASHIONS - LIMITED -
CIN: L51311WB2002PLC094677
Regd. Office: Paridhan Garment Park, 19 Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700015, WB, India
Tel No.: (033) 6125 5495, Email: compliance@vedantfashions.com
Website: www.vedantfashions.com

NOTICE OF THE 24TH ANNUAL GENERAL MEETING OF VEDANT FASHIONS LIMITED TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIOVISUAL MEANS

Notice is hereby given that the 24th (Twenty-Fourth) Annual General Meeting ("the AGM" or "the Meeting") of the Members of Vedant Fashions Limited ("the Company") will be held on Monday, September 28, 2026 at 09:00 PM (IST) through Video Conferencing ("VC") or other Audiovisual Means ("OAM") to transact the businesses as set out in the Notice convening the said AGM ("the Notice") in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules issued thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("the Regulations") read with General Circular No. 14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated 22nd September, 2025, issued by the Ministry of Corporate Affairs ("MCA") and other applicable Circulars issued in this regard by the MCA and the Securities and Exchange Board of India ("SEBI"). The deemed venue of the AGM shall be the Registered Office of the Company.

In compliance with the aforesaid Circulars read with Regulation 36 of the Listing Regulations, the Notice convening the AGM and the Annual Report for the financial year 2025-26 ("FY 2025-26") have been sent electronically (i.e., through email) on September 4, 2026 to all shareholders whose email addresses are registered with the Company and/or the Registrar and/or the Transfer Agent (the RTA) (i.e., KFin Technologies Limited ("KFin" or "KFinTech") and/or Depository (Depository Participant) ("DP") and holding equity shares of the Company as on Friday, August 28, 2026. For Members whose e-mail addresses are not registered with the Company, RTA or the Depository Depository Participants, a letter containing the web-link - along with the exact navigation path - to access the Notice and complete Annual Report for the FY 2026 has been sent to their registered postal addresses.

Instructions for remote e-Voting and e-Voting during AGM:

- Pursuant to Section 108 and other applicable provisions, if any, of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, and other applicable provisions as amended from time to time, the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the Listing Regulations and other applicable Circulars, the Company is proposing to provide e-Voting facilities through KFin to its Members to enable its Members to cast their vote by electronic means, in respect of the businesses to be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the Meeting have been provided along with the Notice. The Company has engaged the services of KFin as the agency to provide e-Voting facility.
- Remote e-Voting details:

EVENT	10212
Cut-off date for e-Voting	Monday, September 21, 2026
E-Voting Start Date and Time	Friday, September 25, 2026, from 9.00 a.m. (IST)
E-Voting End Date and Time	Sunday, September 27, 2026, till 5.00 p.m. (IST)
E-Voting website of KFinTech	https://evoting.kfintech.com

The remote e-Voting module shall not be allowed beyond the aforesaid date and time and shall be disabled by KFin for voting thereafter.

The facility for e-Voting will also be made available during the AGM of the Company and the members attending the meeting who have not cast their votes by remote e-Voting shall be able to vote at the AGM.

A person whose name is recorded in the Register of Members or in Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to avail the facility of remote e-Voting as well as e-Voting during the AGM. Company's (KFin) or Resolution (KFin) are cast by Member, the same cannot be changed subsequently. A person who is not a member as on the cut-off date, should treat the Notice for information purpose only. The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.

- Any person who acquires equity shares of the Company and becomes a member after dispatch of the Notice and Annual Report and holds shares as on the cut-off date, i.e., Monday, September 21, 2026, may obtain the User ID and password for e-Voting, the detailed procedure is available in Notes to the Notice.
- The instructions for remote e-Voting or e-Voting during the AGM for members holding shares in dematerialised form or physical form, and for members who have not registered their email addresses have been provided in the Notice. Instructions for attending AGM through VCO/VAM are also provided in the Notice.
- Members who have exercised their voting rights by remote e-Voting prior to the AGM can participate in the AGM but shall not be entitled to cast their votes again.
- The Board of Directors of the Company has appointed Ms. Khushi Agarwal, Practising Company Secretary (Membership No. F9795, Certificate of Practice No. 28428), Partner of M/s MAA Associates Company Secretaries, as the Scrutinizer for conducting voting process in a fair and transparent manner.
- All documents referred to in the Notice & the Explanatory Statement thereto shall be made available for inspection by the Members of the Company, without payment of fees, up to and including the date of AGM. Members desirous of inspecting the same may send their requests at secretarial@vedantfashions.com or on KFin's toll free No. 1-800-368-4001 for any further clarification/technical assistance that may be required. The grievances can also be addressed to the Company Secretary & Compliance Officer of the Company by sending an e-mail to compliance@vedantfashions.com.
- The Notice convening the 24th AGM and the Annual Report of the Company for the financial year ended March 31, 2026, are available on the website of the Company viz., www.vedantfashions.com and on the website of the Stock Exchanges where Equity Shares of the Company are listed, viz. www.nseindia.com and www.bseindia.com. The Notice shall also be available on the e-Voting website of the agency engaged for providing e-Voting facility, i.e., KFin, viz., <https://evoting.kfintech.com>.

The record date for the purpose of determining entitlement for the final dividend for FY 2025-26 is Monday, September 21, 2026. The final dividend, if approved by the Members at the AGM, will be paid, subject to deduction of tax at source, within the statutory period commencing from Tuesday, September 29, 2026. Pursuant to the SEBI Listing Regulations (Fifth Amendment), 2025, notified vide Notification No. SEBI/LAD-NRO/GM/2025/273 dated November 18, 2025 and effective from November 19, 2025, the final dividend shall be made in electronic mode only and no payable at par warrants or cheques or drafts shall be issued towards dividend payable. Where the dividend cannot be credited through electronic mode due to incomplete or incorrect bank account or KYC details, the dividend shall remain unpaid and shall be dealt with in accordance with the applicable provisions of the Act. Members are requested to update their bank account and KYC details with their respective DPs or the RTA, as applicable.

For Vedant Fashions Limited Sd/-
Navin Pareek
Place: Kolkata
Date: September 5, 2026
Company Secretary & Compliance Officer

VIA GOVT AUCTION

Shalimar Buys Lucknow Land Parcel for Record ₹450 cr

Faizan Haidar

New Delhi: Lucknow based real estate developers Shalimar Corp has acquired an around 3-acre land parcel for ₹450 crore in the costliest deal of the city and among the costliest in tier 2 cities.

Developers in tier 2 cities, especially in the capital city, are bullish on acquisition at prime locations with demand for premium housing growing.

In total, 111 land deals spanning around 3,000 acres were inked in FY 2026, of which 520 acres were acquired in tier 2 cities.

"The time has come for India's Tier-2 cities to experience another wave of growth in real estate, aided by improved infrastructure, more industries and businesses, as well as home-owners' ambitions.

Consumers in this market segment are no longer interested only in affordable housing; they now want to live in planned neighbourhoods where they will find quality building, modern amenities, sustainability, and future appreciation," said Khalid Masood, MD of Shalimar Corp.

The firm has acquired the land through government auction and said that it was one of the last land parcels at a prime location in Lucknow.

In a Nutshell

Zaveri Group's Bid for GHPSL Set Aside by NCLAT

New Delhi: The Insolvency appellate tribunal NCLAT has set aside Zaveri Group's resolution plan for Gujarat Hydrocarbons and Power SEZ (GHPSL) and directed the Resolution Professional and NCLT to start the process again by inviting fresh bids.

A two-member NCLAT bench observed that the bid submitted by Zaveri & Co was based on an "unverified and contested presumption" that the leasehold of the land owned by the Gujarat Hydrocarbons and Power SEZ (GHPSL) will be de-notified from Special Economic Zone (SEZ) status.

Several Flights at Delhi Airport Diverted

New Delhi: At least 11 flights were diverted at the Delhi airport on Friday due to bad weather conditions. An official said 5 flights were diverted to Jaipur, 4 flights to Lucknow, and 1 flight each to Ahmedabad and Chandigarh. The diversions happened between 3.30 pm and 5 pm, the official added. Heavy rains lashed various parts of the national capital on Friday afternoon. More than 400 flights were delayed at the Delhi airport on Friday, according to information available on flight tracking website Flightradar24.com.

Mamaearth Parent Eyes ₹5.5k cr by FY31

New Delhi: Honasa Consumer, the owner of beauty brand Mamaearth, expects a two-fold rise in its revenue to ₹5,550 crore in the next five years by FY31, said its founders on Friday. The company is also hopeful of its Ebitda margin expanding to 15% during the same period.

Rio to Take a Leaf out of Gujarat's Emissions Playbook

Country to adopt Gujarat's emissions trading model, recognised by Earthshot Prize

Urmil Goswami

New Delhi: Gujarat's success in bending the industrial pollution curve through the creation and implementation of a particulate emissions market is a case study worth examining. Several states, including Maharashtra, have lined up to follow suit.

Actually, Gujarat's pioneering emissions trading model has found a taker abroad. This June, at London Climate Week, Rio de Janeiro mayor Eduardo Cavaleri announced plans for the city to take a leaf out of Gujarat's book and set up a market for pollutants. The journey from Surat to Rio would not have been possible without collaboration and cooperation. It required academics, governments, industry, philanth-

Telco Operators Reject Quality of Service Norms for 5G Slicing

Call for resource utilisation benchmarks to be dropped while advocacy grps want them retained

Our Bureau

New Delhi: Telecom operators such as Reliance Jio, Bharti Airtel, and Vodafone Idea jointly pushed back against the telecom regulator's draft proposals on quality of service (QoS) norms for commercial 5G network slicing, calling for the proposed resource utilisation benchmarks to be dropped entirely even as public advocacy groups said they can be retained.

In August, the telecom regulatory authority of India (Trai) released draft guidelines for telcos to deploy 5G network slicing-based use-cases to ensure that the dynamic resource allocation technology does not degrade service quality for general subscribers, amidst a debate around net neutrality.

Trai had proposed measuring quality of service by monitoring use of telecom resources in areas where slicing is activated, proposing that radio resources can't exceed 80% utilisation to ensure there is breathing room when telcos divide the physical resource blocks to deliver specialised services. Telcos opposed the move entirely arguing that physical resource blocks utilisation is an internal radio-resource and input indicator, rather than a customer-facing quality of service metric. Actual customer impact is being captured via metrics such as speed and

throughput. In its written comments as part of the stakeholder consultation by the Trai, Bharti Airtel said higher PRB utilisation does not mean poor QoS and setting an arbitrary 80% utilisation ceiling penalises operators for efficiently using scarce spectrum resources. Airtel added that imposing a rigid cell-level threshold will create artificial network constraints on operators, forcing them to prematurely augment capacity and misallocate capital expenditure on cells that are already delivering satisfactory throughput.

Reliance Jio added that the 80% threshold as a mandatory trigger to suspend network slices is operationally unfeasible. Jio said

modern 5G networks employ technologies specifically designed to trigger at high utilisation levels to ensure efficient spectrum utilisation. Jio argued that restricting slicing based on resource utilisation levels ties auctioned spectrum to a specific service category, violating spectrum assignment conditions, technology neutrality, and ease of doing business. However, public policy think tanks such as The Dialog agreed with Trai that the proposal of measuring QoS through capacity utilisation levels benchmark acts as a vital capacity safeguard to prevent slices from degrading the network.

However, Trai should also use other means

to measure impact. GSMA argued that PRB utilisation is a useful internal planning indicator, but it should not be used in isolation as a regulatory measure of congestion or QoS. It said high utilisation during a cell's busiest hour does not prove that users are experiencing poor service, or whether a particular slice caused the load, or immediate capacity augmentation is justified.

Vi opposed imposing such thresholds on cell-level, adding slicing as a tool is meant to be used when resources are constrained. When spare capacity is available, all users access the network at the highest possible throughput, linking slices to a utilisation threshold is technically unjustified. Telcos also opposed Trai's proposal of speed compliance benchmarks. Trai had proposed requiring full compliance with typical broadband speed disclosures on a per-tariff offering basis.

At Crossroads

ISSUE	TELECOM OPERATORS	THINK-TANKS/PUBLIC GROUPS
80% utilisation cap	Drop it as arbitrary and impractical	Retain it as a network safeguard
PRB* utilisation	Internal indicator, not customer-facing QoS	Useful for monitoring network capacity
High utilisation	Does not necessarily mean poor service	Could signal risks to overall network quality
Operational impact	May restrict spectrum use and increase costs	Provides essential capacity headroom
Network slicing	Threshold-based suspension is technically unworkable	Supports safeguards against service degradation
Speed benchmarks	Minimum speeds cannot be guaranteed wirelessly	Supports minimum speed benchmarks

*Physical resource blocks

GPT-6 said to outperform several rival models for coding, cybersecurity, reasoning and more
Astra May Tilt the Balance in Favour of OpenAI, Again

Himanshi Lohchab

Mumbai: OpenAI's latest frontier artificial intelligence (AI) model GPT-6 Astra, can automate complex knowledge work across areas such as financial modelling, chip design, geospatial mapping, 3D modelling, architecture and software engineering.

With Astra's launch, Sam Altman-led OpenAI has seized the lead in the frontier AI race, outperforming rival models from Anthropic, Google, Meta and Chinese labs Alibaba, Moonshot on several key benchmarks for coding, cybersecurity, computer use and reasoning, with some calling it another "ChatGPT moment."

Named after the Sanskrit word for "a divine weapon," Astra could tilt the balance ahead of the public listing of America's two AI giants,



with Anthropic reportedly being valued at \$3 trillion and OpenAI \$2 trillion.

Nearly four years after ChatGPT kicked off the genAI boom in 2022, OpenAI is said to have reclaimed the top spot in the AI race.

OpenAI president Greg Brockman called Astra "the moment AGI arrived." Artificial general intelligence (AGI) is loosely defined as the stage when AI can perform any intellectual task at or above human level. Astra has saturated ARC-AGI, one of the world's toughest benchmarks for measuring AGI by scoring 99.9% as against Claude Opus trailing at 30.2%.

"Anything you can do on a computer, Astra can do for you. Fast," OpenAI said in its launch video, which demoed the model designing a rocket, creating an eBay listing, building a 3D game, editing a licensing agreement and ordering food—all through simple voice commands.

"It's not just another update, this benchmark ceiling touch is the headline," said Gaurav Sharma, founder & CEO, SaaS Labs, a Bengaluru-based business process automation

startup. "GenAI is moving towards long horizon autonomous work. Astra sees a new environment, infer rules and figures out what to do. Along with solid browser use capabilities, it opens up so many automation opportunities," he explained, adding the Astra's biggest advantage is its cost-effectiveness as compared to other models.

Trained on 100,000 GPU chips, Astra is estimated to be the first \$1 billion training cost model. Because of its advanced cyber capabilities, Astra is currently available in private preview to a handful of American firms including Palo Alto Networks, CrowdStrike, Cisco, Cloudflare—a rollout strategy similar to Anthropic's restricted release of Mythos.

For Genesys International, Mumbai-based geospatial mapping company, Astra could bring autonomous reasoning and orchestration.

HUL Bets on Cost Cuts, Brand Push to Revive its Growth: MD

Co to raise capex, position some of its established brands around changing consumer trends: Execs

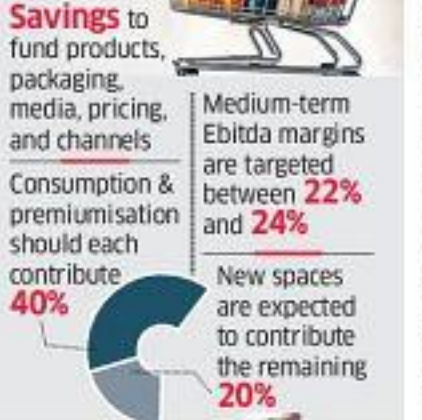
Aanya Thakur

Mumbai: Hindustan Unilever is looking to revive growth after a muted two-year period marked by cutting costs, sharpening portfolio and putting more money behind brands, distribution and new categories, managing director and chief executive Priya Nair said.

The country's largest consumer goods company also plans to increase capital expenditure to 3% of turnover from 2%, with more than 75% of that directed towards growth and savings, Nair said at the company's Capital Markets Day event.

HUL is targeting 500 basis points (5.0 percentage points) of "fuel for growth", through a combination of improved margins, operating efficiencies and savings, chief financial officer Niranjan Gupta said. It plans to redeploy those gains into the business, including product and packaging, media and sampling, pricing and pack architecture and channel invest-

Retail Rejig



Beauty categories offer substantial expansion opportunities

ments. The maker of Rin and Dove has set itself a medium-term Ebitda margin target of 22-24%. For FY26, the company posted an Ebitda margin of 23.6%. The plan is to generate savings without relying on cost cuts alone, with HUL also seeking to increase operating leverage as revenue growth outpaces expansion in fixed costs. Nair's strategy is built around four growth pools—increasing consumption, premiumisation, bringing more consumers into ca-

tegrities and entering new spaces. HUL expects consumption and premiumisation to each account for 40% of incremental turnover, with new spaces contributing 20%, Nair told investors. The company, often considered a proxy for consumer demand in India, is also betting on a shift in consumer preferences within its existing portfolio. In beauty and wellbeing, HUL sees substantial room to expand categories such as body wash, skin cleansing and functional deodorants, executive director Harman Dhilon said. The company plans to invest in developing functional deodorants, citing low usage in India and changing lifestyles as an opportunity.

HUL is also putting more resources behind premium beauty. More than 60% of its media spending is

Stellantis in Talks with Huawei, JAC over Maserati Deal

Reuters

Milan: Automaker Stellantis is in talks with China's Huawei and JAC Group for long term industrial cooperation on its struggling luxury brand Maserati, two sources told Reuters. Stellantis CEO Antonio Filosa said earlier this year that the world's fourth-largest automaker was working on further manufacturing partnerships, including for Maserati, after such deals emerged as a key pillar of the group's new long-term strategy. A new deal for Maserati will have a positive impact on production rates at the Cassino and Modena plants in Italy, where the brand's models are manufactured, he said. Italian daily Milano Finanza first reported on Friday about ongoing talks between Stellantis, Huawei and JAC Group over Maserati.



FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF INFILLOM INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Infillom India Private Limited
2. Date of incorporation of corporate debtor	06/10/1995
3. Authority under which corporate debtor is incorporated/registered	ROC - Pune
4. Corporate Identity No. of corporate debtor	U1718PN1995PTC018285
5. Address of the registered office and principal office (if any) of corporate debtor	Gat No. 1231 (Part), Sanaswadi, Taluka Shiur, District Pune, Maharashtra - 412208.
6. Insolvency commencement date in respect of corporate debtor	04/09/2026
7. Estimated date of closure of insolvency resolution process	03/03/2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Pulkit Gupta IBBI/IPA-001/IP-P-02364/2021-2022/13697
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: EY Restructuring LLP, 3rd Floor Worldmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037 E-mail: pulkit.gupta@ey.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028 Kindly ensure that all claims and claim-related queries are sent only to: E-mail: claims_10@gmail.com For any other query please mail to: E-mail: insolvency.rpl@gmail.com
11. Last date for submission of claims	18/09/2026
12. Classes of creditors, if any, under class (b) of sub-section (1A) of section 21, ascertained by the interim resolution professional in a class (Three names for each class)	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Infillom India Private Limited on September 04, 2026. The creditors of Infillom India Private Limited are hereby called upon to submit their claims with proof on or before September 18, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only to claims_10@gmail.com. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: September 05, 2026
Place: Mumbai

IN RELIEF TO HARDWARE MANUFACTURERS...

Govt Floats Fresh IT Tenders at Higher Prices

Subhrojit Mallick

New Delhi: Government departments are adjusting to high prices of IT hardware by floating fresh tenders with 30-40% higher pricing, or procuring fewer units within the same pre-allocated budget.

This comes as a relief to manufacturers after some tenders lapsed, with no brands bidding at outdated prices.

Industry executives said many previous state government tenders floated earlier this year at outdated pricing were not finalised as no brands were ready to bid at those prices. For instance, orders placed by state governments of Chhattisgarh and Jharkhand for their respective state police forces were scuttled and as of now, no fresh tenders have been floated yet for these projects. Others such as the Tamil Nadu government have placed fresh orders of 30,000-40,000 desktop PCs at updated prices

by floating a fresh tender in the June quarter, after scrapping older tenders. Government departments in Gujarat and Uttar Pradesh have also floated fresh tenders reflecting higher prices, executives said.

Acer, one of the largest suppliers to the government, said it has won a ₹2,200 crore deal from the Uttar Pradesh Government to supply 1.25 million 8-inch tablet PCs to students in Uttar Pradesh. Homegrown handset brand Lava International has also won a part of that tender, supplying 25 lakh tablets to students in the state ahead of assembly elections next year, the company confirmed.

"Government decision-makers have now accepted that prices are not going to drop. Many state governments have initiated budget refreshes and are floating fresh tenders with updated pricing," said Sudhir Goel, chief business officer at Acer India.

DEBTS RECOVERY TRIBUNAL - I, KOLKATA
PUBLIC NOTICE FOR SALE OF AIRCRAFT THROUGH E-AUCTION
IDBI BANK LTD V/S M/S PATHBREAKING PROJECTS LIMITED (in liquidation)
(Formerly Ashjee Projects Ltd & others CA-124/2015)
Receiver appointed by DEBTS RECOVERY TRIBUNAL (DRT-I), Kolkata, invites offer through E-auction for purchase on "as is where is basis, as is what is basis, whatever there is basis and without any recourse basis", without any representation, warranty, or indemnity following aircraft of Pathbreaking Projects Limited.

PROPERTY DESCRIPTION	AIRCRAFT MODEL-BOMBARDIER - CHALLENGER-605, Registration-VT MKJ, MSN-5848, Year of manufacture- 2010, Engine - General Electric
Reserve Price & EMD amount	Reserve Price: US \$ 29,20,000 (equivalent INR at exchange rate on the day of the sale as provided by IDBI Bank) EMD: US \$ 2,00,000 (equivalent INR at exchange rate on the day of submission of EMD as provided by IDBI Bank)
Minimum Incremental Bid	US \$ 5000/- per bid
Date of Sale Notice	September 05, 2026
Date of Aircraft Inspection	September 18, 2026 (Friday) From 12 pm to 4 pm
Last date of submission of offer along with EMD	October 07, 2026 till 5 pm
Date of e-auction	October 08, 2026
Time of e-auction	1200 hrs. to 1400 hrs. (with unlimited extension of 5 minutes each per IST)

1. The sale would be conducted on e-auction platform at website: <https://www.banksauctions.com> through e-auction service provider C1 India Pvt. Ltd.
2. The interested parties may submit their unconditional and unqualified offer along with EMD and other required documents before the last date. On verification of documents and receipt of the EMD, the bidders shall receive user id/password on their valid email ID (mandatory for e-auction) from the e-auction service provider for participating in e-auction.
3. Interested bidder may obtain terms and conditions of the sale process from Shri Basudeb Mukherjee, Advocate/Receiver (M) 9830033082 (e-mail) basudebmukherjee@yahoo.co.in, Shri Durga Prasad Chatterjee, Deputy General Manager (T) 022-66263565 (M) 9282322552 (e-mail) durgaprasad_chatterjee@idbi.co.in and Shri Samir Kumar, Manager (T) 022-66263531 (M) 8340502262 (e-mail) samir.kumar@idbi.co.in in any working day (except bank holidays) between 11.00 AM to 5.00 PM from September 05, 2026 to October 06, 2026. The same can also be downloaded from IDBI website (www.idbi.com) and from E-AUCTION provider website: <https://www.banksauctions.com> (C1 India Pvt. Ltd).
4. Interested buyers may contract the above officials of the bank for inspection of the lot.

Place: Kolkata Receiver DRT-I, Kolkata
Date: September 03, 2026

Mangyavar Mohey
VEDANT FASHIONS - LIMITED -
CIN: L51311WB2002PLC094677
Regd. Office: Paridhan Garment Park, 19 Canal South Road SDF-1, 4th Floor, A501-A502, Kolkata 700015, WB, India
Tel No.: (033) 6125 5495, Email: compliance@vedantfashions.com
Website: www.vedantfashions.com

NOTICE OF THE 24TH ANNUAL GENERAL MEETING OF VEDANT FASHIONS LIMITED TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIOVISUAL MEANS

Notice is hereby given that the 24th (Twenty-Fourth) Annual General Meeting ("the AGM" or "the Meeting") of the Members of Vedant Fashions Limited ("the Company") will be held on Monday, September 28, 2026 at 03:00 PM (IST) through Video Conferencing ("VC") or other Audiovisual Means ("OAM") to transact the businesses as set out in the Notice convening the said AGM ("the Notice") in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules issued thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("Listing Regulations") read with General Circular No. 14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated 22nd September, 2025, issued by the Ministry of Corporate Affairs ("MCA") and other applicable Circulars issued in this regard by the MCA and the Securities and Exchange Board of India ("SEBI"). The deemed venue of the AGM shall be the Registered Office of the Company.

In compliance with the aforesaid Circulars read with Regulation 36 of the Listing Regulations, the Notice convening the AGM and the Annual Report for the financial year 2025-26 ("FY 2025-26") have been sent electronically (i.e., through email) on September 4, 2026 to all shareholders whose email addresses are registered with the Company and/or the Registrar and/or the Transfer Agent (the RTA) (i.e., KFin Technologies Limited ("KFin" or "KFinTech") and/or Depository (Depository Participant) ("DP") and holding equity shares of the Company as on Friday, August 28, 2026. For Members whose e-mail addresses are not registered with the Company, RTA or the Depository Depository Participants, a letter containing the web-link - along with the exact navigation path - to access the Notice and complete Annual Report for the FY 2026 has been sent to their registered postal addresses.

Instructions for remote e-Voting and e-Voting during AGM:

1. Pursuant to Section 108 and other applicable provisions, if any, of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, and other applicable provisions as amended from time to time, the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the Listing Regulations and other applicable Circulars, the Company is proposing to provide e-Voting facilities through KFin to its Members to enable its Members to cast their vote by electronic means, in respect of the businesses to be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the Meeting have been provided along with the Notice. The Company has engaged the services of KFin as the agency to provide e-Voting facility.

2. Remote e-Voting details:

EVENT	10212
Cut-off date for e-Voting	Monday, September 21, 2026
E-Voting Start Date and Time	Friday, September 25, 2026, from 9.00 a.m. (IST)
E-Voting End Date and Time	Sunday, September 27, 2026, till 5.00 p.m. (IST)
E-Voting website of KFinTech	https://evoting.kfintech.com

The remote e-Voting module shall not be allowed beyond the aforesaid date and time and shall be disabled by KFin for voting thereafter.

The facility for e-Voting will also be made available during the AGM of the Company and the members attending the meeting who have not cast their votes by remote e-Voting shall be able to vote at the AGM.

A person whose name is recorded in the Register of Members or in Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to avail the facility of remote e-Voting as well as e-Voting during the AGM. Company's (KFin) or Resolution (KFin) are cast by Member, the same cannot be changed subsequently. A person who is not a member as on the cut-off date, should treat the Notice for information purpose only. The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.

3. Any person who acquires equity shares of the Company and becomes a member after dispatch of the Notice and Annual Report and holds shares as on the cut-off date, i.e., Monday, September 21, 2026, may obtain the User ID and password for e-Voting, the detailed procedure is available in Notes to the Notice.

4. The instructions for remote e-Voting or e-Voting during the AGM for members holding shares in dematerialised form or physical form, and for members who have not registered their email addresses have been provided in the Notice. Instructions for attending AGM through VCO/VAM are also provided in the Notice.

5. Members who have exercised their voting rights by remote e-Voting prior to the AGM can participate in the AGM but shall not be entitled to cast their votes again.

6. The Board of Directors of the Company has appointed Ms. Khushi Agarwal, Practising Company Secretary (Membership No. F9795, Certificate of Practice No. 28428), Partner of M/s MAA Associates Company Secretaries, as the Scrutinizer for conducting voting process in a fair and transparent manner.

7. All documents referred to in the Notice & the Explanatory Statement thereto shall be made available for inspection by the Members of the Company, without payment of fees, up to and including the date of AGM. Members desirous of inspecting the same may send their requests at secretarial@vedantfashions.com for any further clarification/technical assistance that may be required. The grievances can also be addressed to the Company Secretary & Compliance Officer of the Company by sending an e-mail to compliance@vedantfashions.com.

The Notice convening the 24th AGM and the Annual Report of the Company for the financial year ended March 31, 2026, are available on the website of the Company viz., www.vedantfashions.com and on the website of the Stock Exchanges where Equity Shares of the Company are listed, viz. www.nseindia.com and www.bseindia.com. The Notice shall also be available on the e-Voting website of the agency engaged for providing e-Voting facility, i.e., KFin, viz., <https://evoting.kfintech.com>.

The record date for the purpose of determining entitlement for the final dividend for FY 2025-26 is Monday, September 21, 2026. The final dividend, if approved by the Members at the AGM, will be paid, subject to deduction of tax at source, within the statutory period commencing from Tuesday, September 29, 2026. Pursuant to the SEBI Listing Regulations (Fifth Amendment), 2025, notified vide Notification No. SEBI/LAD-NRO/GM/2025/273 dated November 18, 2025 and effective from November 19, 2025, the final dividend shall be made in electronic mode only and no payable at par warrants or cheques or drafts shall be issued towards dividend payable. Where the dividend cannot be credited through electronic mode due to incomplete or incorrect bank account or KYC details, the dividend shall remain unpaid and shall be dealt with in accordance with the applicable provisions of the Act. Members are requested to update their bank account and KYC details with their respective DPs or the RTA, as applicable.

For Vedant Fashions Limited Sd/-
Navin Pareek
Company Secretary & Compliance Officer
Date: Kolkata
Date: September 5, 2026

Top Money Managers Rebuild Gold Holdings

Investors bet long-term drivers of the precious metal will endure despite a more assertive US Fed stance on inflation



Bloomberg

Some of the world's biggest money managers have rebuilt their gold holdings after prices dropped, betting that long-term drivers of the precious metal will endure even as the US Federal Reserve takes a more assertive stance on inflation.

Amundi SA, Europe's largest asset manager, bought bullion on the expectation it will return to \$5,000 an ounce by year-end. Fund managers at Pictet Asset Management, Robeco Institutional Asset Management BV and Fidelity International also added to holdings cut earlier this year, during bullion's retreat from an all-time high.

"Gold is an asset that we consider to be cheap, a good hedge and reasonably liquid," said Lorenzo Portelli, head of cross-asset strategy at Amundi Investment Institute. But greater visibility over the Fed's interest-rate path would be needed, he said, before the firm would consider adding to last month's purchases.

That was a common theme in interviews with more than a dozen asset managers, whose firms manage a combined \$27 trillion. Without exception, each of them—including BNP Paribas Asset Management and Manulife John Hancock Investments—had either added back gold in recent weeks or were maintaining bullish allocations.

But any breakout above gold's recent ceiling near \$4,600 an ounce won't be smooth, many of the money managers said. Higher Treasury yields and increased bets for at least one Fed rate hike before year-end are undermining support for bullion, an asset that tends to be less favoured when borrowing costs rise, because it doesn't pay interest.

Investors' resolve was tested by Fed Chairman Kevin Warsh's August 28 speech at the central bank's Jackson Hole symposium, where he warned that US inflation isn't meaningfully slowing toward



Dutch firm that oversees some \$464 billion in assets. "It's become part and parcel of every regular or normal portfolio."

After a blistering rally backed by speculative capital took gold to an all-time high near \$5,600 an ounce in January, the metal has spent much of this year in retreat. Elevated energy prices and inflationary shocks from the Iran war dragged it back to near \$4,000 in June. "That's when funds began to show interest."

"The downdraft to \$4,000, if you didn't own it already, was a very good buying time," said Michael Cuggino, president of the Permanent Portfolio Family of Funds. "The long-term macro story is still in place, and that's bullish for gold," he said, adding that "higher highs and higher lows" could be expected over time.

RAIL WHEEL FACTORY

Yelshanka, BANGALORE - 560 064
Website: www.rwf.in Email: amr.rwf@railways.gov.in

Tender Notice No. RWF/S/P2/15/2026-27 dtd 03/09/26

On behalf of the President of India, Principal Chief Materials Manager invites Global E-Tender from DEM/Authorized agents for supply of the following items on Indian Railways e-portal www.ireps.gov.in.

- 1. Tender No. : P2265655, Description :** Design, supply, installation & commissioning of Primary Fume Extraction System 1 & II of EAF A & B on turnkey basis as per technical specification (Qty - 1 Set). **Tender closing date & time:** 05.10.26 @ 14:00 Hrs. **Pre Bid Conference:** 16.09.26 @ 11:00 Hrs.
 - 2. Tender Number : P2265723, Description :** Supply, installation, commissioning, testing and proving of Automated Motorized Stage Inverted Metallurgical Microscope with Image Analysis Software with all standard, essential & concomitant accessories, consumables, spare parts along with sample Preparation Equipments and CAMC for 5 years as per Technical Specification (Qty - 1 Set). **Tender closing date & time:** 05.10.26 @ 14:00 Hrs.
 - 3. Tender No. : P2265867, Description:** Supply of CCTV Surveillance system in Factory and AMC for 5 years as per Technical Specification (Qty - 1 Set). **Tender closing date & time:** 29.09.26 @ 14:00 Hrs.
- Tender details can be viewed on RWF website or E-Portal. Tender documents & corrigendum (if any), will be available on the E-Portal only.
- Principal Chief Materials Manager**

'Ecommerce Exports to Help Small-town Businesses'

PTI

New Delhi: The government's measures to promote exports through e-commerce would give a major boost to the businesses of traders in small towns across the country, experts said on Friday.

Products made by artisans involved in



sectors such as handlooms, handicrafts, and jewellery would be able to access global markets, they said.

"E-commerce is allowing a seller in Karur, Panipat, Jaipur, Moradabad or Tiruppur to reach overseas buyers much earlier in its growth journey," Gaurav Shisodia, vice president and co-

untry manager, Payoneer India, said.

However, he said that discovering customers is only the first step and small exporters also need dependable cross-border payment infrastructure that can support them as order volumes grow.

and international sales become a larger part of their business. "The shift could transform not only the value of India's exports but also where export-led economic activity takes place," Shisodia said.

पनवेल महानगरपालिका, पनवेल
ई-निविदा सूचना
मलनि:सारण विभाग

मा.आयुक्त, पनवेल महानगरपालिका यांच्या वतीने ई-निविदा प्रणालीद्वारे (ऑनलाईन) ब-१ नमुन्यातील खालील कामाची निविदा महाराष्ट्र शासनाकडील नोंदणीकृत संस्था, ठेकेदार, किंवा नोंदणीकृत कंपनी, भागीदारी कंपनी नोंदणीकृत LLP कायदा २००८ अंतर्गत संबंधितांकडून मागविण्यात आली आहे.

अ. क्र.	निविदा क्र.	कामाचे नाव	अंदाजपत्रकीय स्वकम (GST वगळून) रु.	निविदा अनामत रक्कम (रु.)	कोरी ई निविदा किंमत (रु.)
१	PMC/SEWERAGE/01/2026-27	पनवेल महानगरपालिका मालकीच्या कामोटे, सेक्टर-३२ येथील ८५ द.ल.लि. क्षमतेचा मलप्रक्रिया (STP) केंद्राचे नूतनीकरण करून दोन वर्षांकरिता परिचलन, निगा, दुस्स्ती करणे. (2nd Call)	३९,२८,०४,९८७/- रु. ३५,१७,०३,५६०/- Biddable Amount+ रु. ४,११,००,६२७/- Non Biddable Amount	१९,६४,१००/-	३,५४०/-

या कामाच्या ई-निविदेबाबतची माहिती माहिती शासनाच्या <https://mahatenders.gov.in> या संकेतस्थळावर दिनांक ०७/०९/२०२६ रोजी प्रसिद्ध करण्यात येईल. संबंधित निविदाधारकांनी याची नोंद घ्यावी.

सहो/-
अतिरिक्त आयुक्त (I)
पनवेल महानगरपालिका

जा.क्र./पमपा/मल.वि./२२२५/प्र.क्र. ०२/८६६/२०२६ दिनांक: ०४/०९/२०२६

Government of Maharashtra
Office of Executive Engineer, Nashik Irrigation Division, Nashik
Address: Sinchan Bhavan, Trimbak road, Nashik
Email ID- eenidnashik@gmail.com Telephone No. 0253-2573192

E Tender Notice No.10 For 2026-2027
NOTICE INVITING E-TENDERS

RFP are invited from the persons owning or operating or having experience in Development of Hotels/Sites/Restaurants/Tent sites/Visitor Centre/Aquatic Tourism for Development of Gangapur Dam Tourism Project (Resort and Aquatic Tourism) under Design Build Finance Operate Transfer (DBFOT) Model on the following property on "As is where is basis" on Public Private Partnership Lease basis of 49 years at Gangapur Dam, Dist. Nashik, Maharashtra.

Sr. No.	Name of Property	Property Details	Present Value of Property (Rs in Lakh)	One time Premium (Non-refundable) (Rs in Lakh)	Minimum Avg. Yearly Bid Value (Rs in lakh)	EMD (Rs in Lakh)	Annual Turnover (Not less than) (Rs in Lakh)	Period Years
1	2	3	4	5	6	7	8	9
1	Gangapur Dam, Girmare Village, Girmare Village Survey No.321	Girmare Village Survey No.321 Developable Area = 9.35 Ha Lat: 20°03'19.33" N Long: 73°39'54.18" E	1,178.10	22.09	14.73	5.89	883.58	49

E-Tender Available Period : Date 04/09/2026 To 24/09/2026
E-Tender Opening Date 25/09/2026

Sd/-
Executive Engineer
Nashik Irrigation Division
Nashik

DG/IR/2026-2027/2639

EAST CENTRAL RAILWAY
CORRIGENDUM

Corrigendum Notice No. W.584/E-Tendering/174, 175, 189, 190-DHN-26-27 Dhanbad, dt. 03.09.2026.

It is further to notify the, the Date and Time of closing of e-tender No. 174-DHN-2026-27, 175-DHN-2026-27, 189-DHN-2026-27 and 190-DHN-2026-27 dtd. 27.08.2026 should be read as closing at 13:00 hours on 21.09.2026 instead of at 12:00 hours on 21.09.2026.

All other details, term and condition exists in the e-tender notice No. 174-DHN-2026-27, 175-DHN-2026-27, 189-DHN-2026-27 and 190-DHN-2026-27 dtd. 27.08.2026 will remain unchanged and unaltered.

Dt. Railway Manager (Engg.)
ECR/Dhanbad
PR/0873/DHN/Engg./C/26-27/24

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF INFILUO INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of corporate debtor	Infiluono India Private Limited
2	Date of incorporation of corporate debtor	06/10/1995
3	Authority under which corporate debtor is incorporated/registered	RoC - Pune
4	Corporate Identity No. of corporate debtor	U17118PN1995PTC018285
5	Address of the registered office and principal office (if any) of corporate debtor	Gat No. 1231 (Part), Sanswadi, Taluka Shirur, District Pune, Maharashtra - 412208.
6	Insolvency commencement date in respect of corporate debtor	04/09/2026
7	Estimated date of closure of insolvency resolution process	03/03/2027
8	Name and registration number of the insolvency professional acting as interim resolution professional	Pulkit Gupta IBBI/IPA-0011P-P-02364/2021-2022/13697
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: EY Restructuring LLP, 3rd Floor Workmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037 E-mail: pulkit.gupta@ey.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028 Kindly ensure that all claims and claim-related queries are sent only to: E-mail: claims.ip@igil.com For any other query please mail to: E-mail: insolvency.ip@igil.com
11	Last date for submission of claims	18/09/2026
12	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors (in class (Three names for each class))	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Infiluono India Private Limited on September 04, 2026. The creditors of Infiluono India Private Limited are hereby called upon to submit their claims with proof on or before September 18, 2026, to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only to claims.ip@igil.com. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Interim Resolution Professional
Reg No: IBBI/IPA-0011P-P-02364/2021-2022/13697
Registered Address: EY Restructuring LLP, 3rd Floor Workmark 1, IGI Airport Hospitality District, Aerocity, New Delhi - 110037
Date: September 05, 2026 Correspondence Address: EY Restructuring LLP, 14th Floor, The Ruby, 29 Senapati Bapat Marg, Dadar (West), Mumbai - 400028
Place: Mumbai

BRIHANMUMBAI MUNICIPAL CORPORATION

TENDER NOTICE

Department : Solid Waste Management
Section : Dy.Ch.Eng.(SWM)City
Tender Id No. : 2026_MCGM_1335172_1
Subject : Hiring of 4 Nos. of Skid Steer Loader Machines with combination bucket attachment for collection of refuse at open dumps & GVPs in L Ward for period of one year.

Bid Start Date & Time : 05.09.2026 from 11.00 AM
Pre Bid Date : NA
Bid End Date & Time : 15.09.2026 till 16.00 PM
Website : <https://mahatenders.gov.in>
Contact Person:-

a	Name	Shri. Hemant T.Bhusare A.E.(SWM)Planning
b	Telephone	022-23844450
c	Mobile No.	9762006449
d	E-mail Id	ee1swm.pl@mcgm.gov.in

PRO/1330/ADV/2026-27 Sd/-
LET'S TOGETHER MAKE MUMBAI MALARIA FREE Ex.Eng.(SWM)Planning

DEBTS RECOVERY TRIBUNAL- I, KOLKATA
PUBLIC NOTICE FOR SALE OF AIRCRAFT THROUGH E-AUCTION
IDBI BANK LTD VS M/S PATHBREAKER PROJECTS LIMITED (in liquidation)
(Formerly Ashjet Projects Ltd.) & others OA no.124/2016

Receiver appointed by DEBTS RECOVERY TRIBUNAL-I (DRT-I), Kolkata, invites offer through E-auction for purchase on "as is where is basis, as is what is basis, whatever there is basis and without any recourse basis", without any representation, warranty, or indemnity following aircraft of Pathbreaker Projects Limited.

PROPERTY DESCRIPTION	AIRCRAFT-Model-BOMBARDIER - CHALLENGER-605, Registration-VT MKJ, MSN-5848, Year of manufacture- 2010, Engine- General Electric APL Honeywell, Manufacturer- Bombardier (presently grounded at Nagpur Airport, (Maharashtra)
Reserve Price & EMD amount	Reserve Price: US \$ 29,20,000 (equivalent INR at exchange rate on the day of the sale as provided by IDBI Bank) EMD: US \$ 2,92,000 (equivalent INR at exchange rate on the day of submission of EMD as provided by IDBI Bank)
Minimum Incremental Bid	US \$ 5000/- per bid
Date of Sale Notice	September 05, 2026
Date of Aircraft Inspection	September 18, 2026 (Friday) From 12 pm to 4 pm
Last date of submission of offer along with EMD	October 07, 2026 till 5 pm
Date of e-auction	October 08, 2026
Time of e-auction	1200 hrs. to 1400 hrs.(with unlimited extension of 5 minutes each as per IST)

1. The sale would be conducted on e-auction platform at www.banksauctions.com through e-auction service provider **C1 India Pvt. Ltd.**

2. The interested parties may submit their unconditional and unqualified offer along with EMD and other required documents before the last date. On verification of documents and receipt of the EMD, the bidders shall receive user id/password on their valid email id (mandatory for e-auction) from the e-auction service provider for participating in e-auction.

3. Interested bidder may obtain terms and conditions of the sale process from Shri Basudeb Mukherjee, Advocate/Receiver(M)9830033082 (e-mail) basudebmukherjee9830033082@yahoo.in Shri Durga Prasad Chananpati, Deputy General Manager (T)0222-66263555 (M) 9282322552 (e-mail) durgaprasad_chananpati@idbi.co.in and Shri Samir Kumar, Manager (T) 022-66263631 (M) 8340502262 (e-mail) samir.kumar@idbi.co.in in any working day (except bank holidays) between 11.00 AM to 5.00 PM from September 05, 2026 to October 06, 2026. The same can also be downloaded from IDBI website (www.idbi.com) and from E-AUCTION provider website: <https://www.banksauctions.com> (C1 India Pvt. Ltd.).

4. Interested buyers may contact the above officials of the bank for inspection of the aircraft.

Place: Kolkata
Date: September 03, 2026

Receiver
DRT-I, Kolkata

ET Masterclass **ET THE ECONOMIC TIMES** **BUSINESS VERTICALS**

STRATEGIC INNOVATION & LEADERSHIP MASTERCLASS

1st TIME IN INDIA
BY THE ECONOMIC TIMES

LEARN FROM THREE OF THE WORLD'S GREATEST LEADERSHIP EXPERTS
16th & 18th September 2026 | Virtual

HARSH MARIWALA
Chairman & Founder, Marico

JOHN C. MAXWELL
Leadership Expert | Trainer of 10+ Million Leaders

PROF. VIJAY GOVINDARAJAN
Coxe Distinguished Professor of Management, Tuck School of Business at Dartmouth

WHAT YOU'LL LEARN

- Innovation That Drives Growth - Harsh Mariwala
- C.L.E.A.R. - The Five Essentials for Leadership Success - John C. Maxwell
- The Three-Box Solution for Strategic Innovation - Prof. Vijay Govindarajan

WHY SENIOR LEADERS ARE JOINING THIS MASTERCLASS

- Lead AI-driven transformation with confidence
- Build innovation into your organisation's DNA
- Develop leaders who drive business growth
- Turn disruption into competitive advantage

LIMITED SEATS ON A FIRST-COME-FIRST-SERVED BASIS
Call: +91 7289980507 | Email: meghna.singh@timesinternet.in
www.etmasterclass.com/s/maxwell

Scan the QR code

A TIMES INTERNET INITIATIVE

Mangayav Mohey

VEDANT FASHIONS - LIMITED -
CIN: L51311WB2002PLC094677
Regd. Office: Paridhan Garment Park, 19 Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700015, WB, India
Tel No.: (033) 6125 5495, Email: complianceofficer@mangayav.com
Website: www.vedantfashions.com

NOTICE OF THE 24TH ANNUAL GENERAL MEETING OF VEDANT FASHIONS LIMITED TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO/VISUAL MEANS

Notice is hereby given that the 24th (Twenty-Fourth) Annual General Meeting ("the AGM" or "the Meeting") of the Members of Vedant Fashions Limited ("the Company") will be held on Monday, September 28, 2026 at 03:00 PM (IST) through Video Conferencing / Other Audio/Visual Means ("VCOAM") to transact the businesses as set out in the Notice convening the said AGM ("the Notice") in compliance with all the applicable provisions of the Companies Act, 2013 ("the Act") read with the Rules issued thereunder, the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended ("the Regulations") read with General Circular No. 14/2020 dated 8th April, 2020, Circular No. 17/2020 dated 13th April, 2020, Circular No. 20/2020 dated 5th May, 2020, and subsequent circulars issued in this regard, the latest being General Circular No. 03/2025 dated 22nd September, 2025, issued by the Ministry of Corporate Affairs ("MCA") and other applicable Circulars issued in this regard by the MCA and the Securities and Exchange Board of India ("SEBI"). The deemed venue of the AGM shall be the Registered Office of the Company.

In compliance with the aforesaid Circulars read with Regulation 36 of the Listing Regulations, the Notice convening the AGM and the Annual Report for the financial year 2025-26 ("FY 2025-26") have been sent electronically (i.e., through email) on September 4, 2026 to all shareholders whose email addresses are registered with the Company and the Registrar and Share Transfer Agent (the RTA) i.e., KFin Technologies Limited ("KFin" or "KFinTech") and/or Depository Participant(s) ("DP(s)" and holding equity shares of the Company as on Friday, August 28, 2026. For Members whose e-mail addresses are not registered with the Company, RTA or the Depository/Depository Participants, a letter containing the web-link - along with the exact navigation path - to access the Notice and complete Annual Report for the FY 2026 has been sent to their registered postal addresses.

Instructions for remote e-Voting and e-Voting during AGM:

1. Pursuant to Section 108 and other applicable provisions, if any, of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014, and other applicable provisions as amended from time to time, the Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India and Regulation 44 of the Listing Regulations and other applicable Circulars, the Company is pleased to provide e-Voting facilities through KFin to its Members to enable its Members to cast their vote by electronic means, in respect of the businesses to be transacted at the AGM. The manner and instructions to cast votes through remote e-Voting as well as through e-Voting system during the Meeting have been provided along with the Notice. The Company has engaged the services of KFin as the agency to provide e-voting facility.

2. Remote e-Voting details:

EVENT	10212
Cut-off date for e-Voting	Monday, September 21, 2026
E-Voting Start Date and Time	Friday, September 25, 2026, from 9.00 a.m. (IST)
E-Voting End Date and Time	Sunday, September 27, 2026, till 5.00 p.m. (IST)
E-Voting website of KFinTech	https://evoting.kfintech.com

The remote e-Voting module shall not be allowed beyond the aforesaid date and time and shall be disabled by KFin for voting thereafter.

The facility for e-Voting will also be made available during the AGM of the Company and the members attending the meeting who have not cast their votes by remote e-Voting shall be able to vote at the AGM.

A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date shall only be entitled to avail the facility of remote e-Voting as well as e-Voting during the AGM. Once votes(s) of the Company are listed, viz. Member, the same cannot be changed subsequently. A person who is not a member as on the cut-off date, should treat the Notice for information purpose only. The voting rights of the members shall be in proportion to their share in the paid-up equity share capital of the Company as on the Cut-off date.

3. Any person who acquires equity shares of the Company and becomes a member after dispatch of the Notice and Annual Report and holds shares as on the cut-off date, i.e., Monday, September 21, 2026, may obtain the User Id and password for e-Voting, the detailed procedure is available in Notes to the Notice.

4. The instructions for remote e-Voting or e-Voting during the AGM for members holding shares in dematerialised form or physical form, and for members who have not registered their email addresses have been provided in the Notice. Instructions for attending AGM through VCOAM are also provided in the Notice.

5. Members who have exercised their voting rights by remote e-Voting prior to the AGM can participate in the AGM but shall not be entitled to cast their votes again.

6. The Board of Directors of the Company has appointed Ms. Khushboo Agarwal, Practising Company Secretary (Membership No. F9795, Certificate of Practice No. 28428), Partner of Ms. MAA Associates, Company Secretaries, as the Scrutinizer for conducting voting process in a fair and transparent manner.

7. All documents referred to in the Notice & the Explanatory Statement thereto shall be made available for inspection by the Members of the Company, without payment of fees, up to and including the date of AGM. Members desirous of inspecting the same may send their requests at secretary@mangayav.com from their registered e-mail addresses mentioning their names and detail account numbers.

8. In case of any query and/or assistance required, relating to attending the Meeting through VCOAM mode, members may refer to the Help and Frequently Asked Questions and AGM VCOAM user manual available at the download Section of <https://evoting.kfintech.com> or contact Mr. S. Prasad, Manager, KFin at the email ID evoting@kfintech.com or on the KFin toll free No.: 1-800-308-4001 for any further clarification/technical assistance that may be required. Grievances can also be addressed to the Company Secretary & Compliance Officer of the Company by sending an e-mail to complianceofficer@mangayav.com.

The Notice convening the 24th AGM and the Annual Report of the Company for the financial year ended March 31, 2026, are available on the website of the Company viz. www.vedantfashions.com and on the website of the Stock Exchanges where Equity Shares of the Company are listed, viz. www.nseindia.com and www.bseindia.com. The Notice shall also be available on the e-Voting website of the agency engaged for providing e-Voting facility, i.e., KFin, viz. <https://evoting.kfintech.com>.

The record date for the purpose of determining entitlement for the final dividend for FY 2025-26 is Monday, September 21, 2026. The final dividend, if approved by the Members at the AGM, will be paid subject to deduction of tax at source, within the statutory period commencing from Tuesday, September 29, 2026. Pursuant to the SEBI Listing Regulations (Fifth Amendment), 2025, notified vide Notification No. SEBI/LAD-NRO/GN/2025/273 dated November 18, 2025 and effective from November 19, 2025, the final dividend shall be made in electronic mode only and no payable at par warrants or cheques or drafts shall be issued. Once the dividend is paid, the dividend cannot be credited through electronic mode due to incomplete or incorrect bank account or KYC details, the dividend shall remain unpaid and shall be dealt with in accordance with the applicable provisions of the Act. Members are requested to update their bank account and KYC details with their respective DPs or the RTA, as applicable.

For Vedant Fashions Limited
Sd/-
Navin Pareek
Company Secretary & Compliance Officer

Place: Kolkata
Date: September 5, 2026



कृष्ण जन्माष्टमीनिमित्त अकोल्यातील विविध शाळांमध्ये चिमुकले कृष्णाच्या वेशात अवतरले होते. चिमुकल्या भावाला सायकलवरून घरी घेऊन जाताना भावाचे हे सुंदर छायाचित्र. **छाया : प्रवीण ठाकरे**

सोलापुरात कांधाला ६५०० रुपयांचा दर

सोलापूर : श्री सिद्धेश्वर कृषी उत्पन्न बाजार समितीत कांधाच्या दरात मोठी तेजी पाहण्याला मिळत असून उत्कृष्ट दर्जाच्या कांधाला प्रति चिंटेल ६,५०० रुपयांचा उच्चांकी दर मिळाला आहे. शुक्रवारी बाजारात १५५ टक् (१५.५८२ चिंटेल) कांधाची आकार झाली, तर सरासरी दर ३,४०० रुपये राहिला. पुणे, अहिल्यानगर, बीड आणि सोलापूर जिल्ह्यातून कांधाची आवक होत असून विशेषतः मंगळवेढा, हसवड भागातील पांढऱ्या कांधाला व्यापाऱ्यांकडून मोठी मागणी आहे.

'एनसीएमसी' कार्ड सक्तीला विरोध

वाशिम : महाराष्ट्र राज्य मर्ग परिवहन महामंडळाने सवलतधारक प्रवाशांसाठी 'एनसीएमसी' कार्ड अनिवार्य केल्याच्या निर्णयाविरोधात विविध एसटी कर्मचारी संघटना आक्रमक झाल्या आहेत. महाराष्ट्र एसटी वर्कर्स कॉंग्रेस (इंटक) संघटनेने या निर्णयाचा पुनर्विचार करून तो तातडीने स्थगित करावा, अशी मागणी केली आहे. निर्णय न बदलल्यास तीव्र आंदोलन छेडण्याचा इशाराही संघटनेने दिला आहे.

आयटी अभियंत्याला ६२ लाखांचा गंडा

छत्रपती संभाजीनगर : मूळ मालकांने २०१७ मध्येच एकाला विकलेली साडेचार एकर जमीन आयटी अभियंता शेख शेजरुली मोहम्मद शफीक यांना विकून ६२ लाख रुपयांची फसवणूक केल्याचा नवा घोटाळा समोर आला. सातारा पोलिस ठाण्यात मिर्झा जफर बेग (रा. छावणी) व फरहतउल्लाखान वाजहतउल्लाखान या दोघांविरुधात गुन्हा दाखल करण्यात आला.

पत्नीची हत्या करत पतीने स्वतःला संपवले

मुंबई : पत्नीची हत्या करत पतीने स्वतःला संपविल्याची धक्कादायक घटना दुरुवारी सकाळी ५ वाजता आग्नीपाडा येथील कालापानी चौकी परिसरात ही घटना घडली. यामध्ये मोहम्मद एहसान शेख(१९) आणि त्याची पत्नी जन्नत(१९) यांचा मृत्यू झाला आहे.



मुंबई येथील बीकेसीमधील जिओ वर्ल्ड कन्व्हेन्शन सेंटरमध्ये झालेल्या संवादात (डावीकडून) मुख्यमंत्री देवेंद्र फडणवीस, बेल्जियमचे पंतप्रधान बार्ट डी वेव्हर आणि केंद्रीय मंत्री पीयूष गोयल.

हिन्यांवरील आयात शुल्क शून्य करा

बेल्जियमचे पंतप्रधान बार्ट डी वेव्हर यांचे भारत-ईयू एफटीएच्या पार्श्वभूमीवर आवाहन; पीयूष गोयल यांच्या उपस्थितीत भारत-बेल्जियम व्यापार अधिक निर्बाध करण्यावर भर

लोकमत न्यूज नेटवर्क

मुंबई : भारत-ईयू मुक्त व्यापार कराराखेळे (एफटीए) भारतीय हिरे उद्योगाला युरोपीय बाजारपेठेत मोठी संधी निर्माण झाली असून, पॉलिश हिऱ्यांसमवेत विविध वर्तुवरील आयात शुल्क शून्यापर्यंत आणवे, असे आवाहन बेल्जियमचे पंतप्रधान बार्ट डी वेव्हर यांनी शुक्रवारी मुंबईत केले.

भारत आणि बेल्जियममधील हिरे व्यापारासह विविध क्षेत्रांमध्ये देवाणघेवाण वाढावी, अशी भूमिका त्यांनी मांडली. भारत-बेल्जियम उत्स्वस्तीस संवादात भारत आणि बेल्जियमने द्विपक्षीय व्यापार पुढील पाच वर्षात दुप्पट करण्याचे लक्ष्य निश्चित केले. सध्या हा व्यापार सुमारे १३.०१ अब्ज डॉलर आहे. बीकेसीतील जिओ वर्ल्ड कन्व्हेन्शन सेंटरमध्ये झालेल्या या संवादात पंतप्रधान डी वेव्हर, केंद्रीय वाणिज्य व उद्योगमंत्री पीयूष गोयल

उपोषण सोडले, लढा नाही; आदिवासींचा मुंबईकडे मोर्चा

राहुल गांधी, आदित्य ठाकरे, दीपके यांच्या पाठिंब्यानंतर आंदोलनाची व्याप्ती वाढवणार

नाशिक : आश्रमशाळा व आदिवासी वसतिगृहांतील विद्यार्थ्यांना मूलभूत सुविधा मिळाल्यात, सेंट्रल लिंबूपाणी स्वीकारून सायंकाळी सातच्या सुमारास उपोषण सोडले. मात्र, उपोषण मागे घेतले असले तरी मागण्यांवर ठाम राहून धरणे आंदोलन सुरूच ठेवण्याचा निर्धार विद्यार्थी आंदोलन कृती समितीने व्यक्त केला आहे.

आंदोलनाच्या पुढील टप्प्यात राज्याव्यापी जनजागृती मोहीम राबवून नाशिक ते मुंबई मार्च आणि मंगळार्यावर भव्य उलंगलाने

महामोर्चा काढण्याचा निर्णय घेण्यात आला आहे.

मुख्यमंत्री, आदिवासी विकास मंत्री व पालकमंत्र्यांच्या आदेशानुसार जिल्हाधिकारी आयुष प्रसाद, पोलिस आयुक्त संदीप कर्णाक यांनी आंदोलनकर्त्यांची भेट घेतली. उपोषणकर्त्यांच्या प्रकृतीचा विचार करून अन्नत्याग आंदोलन मागे घेण्याचा निर्णय घेण्यात आला. दरम्यान, या आंदोलनाला लोकसभेतील विरोधी पक्षनेते राहुल गांधी, उद्धवसेनेचे नेते आदित्य ठाकरे तसेच कॉॅंक्करोच जनता पार्टीचे संस्थापक अभिजित दीपके यांनी पाठिंबा दिला. त्यामुळे आंदोलनाचा पुढील टप्पा अधिक व्यापक करण्याची तयारी सुरू झाली आहे. शनिवारपासून विद्यार्थी आंदोलन कृती समितीची पथके राज्यातील विविध जिल्ह्यांतील गावे व आदिवासी पाडांमध्ये जाऊन जनजागृती करणार आहेत.

'गल्लीतून दिल्लीपर्यंत' लढा; २५ हजारांवरून लाखाचा संकल्प

गत आंदोलनात सुमारे २५ हजार नागरिक सहभागी झाले होते. यावेळी त्यापेक्षा व्यापक आंदोलन उभारून एक लाखांहून अधिक आदिवासी विद्यार्थी व नागरिक मुंबईत आणण्याचे नियोजन विद्यार्थी आंदोलन कृती समितीने केले आहे.

उपोषणामुळे प्रकृती खालावली; वजनही घटले

१३ दिवसांच्या अन्नत्याग आंदोलनामुळे राहुल पावरा यांचे सुमारे ६ किलो, लक्ष्मी जाधव यांचे ७ किलो, तर विवेक गावित यांचे ५ किलो वजन घटले.

आश्रमशाळेत आणखी एका विद्यार्थिनीचा मृत्यू



नाशिक : विसरवाडी येथील आश्रमशाळेतील दुसरीच्या कर्णातील आठ वर्षीय सुट्टी सूर्यवंशी हिचा शुक्रवारी (दि. ३) मध्यरात्री उपचारादरम्यान मृत्यू झाला. सेंट्रल किचनच्या निकृष्ट जेवणामुळे तिला त्रास झाल्याचा आरोप करीत तिचे पालक आणि आदिवासी विद्यार्थी आंदोलकांनी जिल्हा शासकीय रुग्णालयात आठ तास ठिथ्या दिला. अखेरीस एकात्मिक आदिवासी प्रकल्प अधिकाऱ्याचे निलंबन करण्यात आल्यानंतर मृतदेह ताब्यात घेण्यात आला.

१.२२ कोटी मतदारांना नोटिसा पाठवणार

जुलवणी न झालेले ६२.४८ लाख

लोकमत न्यूज नेटवर्क

मुंबई : मतदार यादीच्या विशेष सखोल पुनरिक्षणात (एसआयआर) ३१ ऑगस्टपर्यंत जुलवणी न झालेले तसेच जुलवणी झालेली असली तरी विसंगती आढळलेल्या तब्बल १ कोटी २२ लाख २४ हजार ७ मतदारांना नोटिसा पाठविण्यात येणार आहेत. यामध्ये ६२ लाख ४८ हजार २८१ जुलवणी न झालेले मतदार, तर ५९ लाख ७५ हजार ७२६ मतदारांमध्ये विसंगती आढळली आहे.

निवडणूक आयोगाने शुक्रवारी प्रसिद्ध केलेल्या माहितीनुसार, या सर्व मतदारांना नोटिसा बजावतून त्यांच्याकडून आवश्यक कागदपत्रे व माहिती घेण्यात येणार आहे.

मस्ट READ

अवघ्या ६ मिनिटांत वाचविले ९ बालकांना

लोकमत न्यूज नेटवर्क

छत्रपती संभाजीनगर : 'एनआयसीयू'तील यंत्रांवर जीवनाची लढाई लढणारे ९ चिमुकले... अचानक एसीतून ठिगण्या, मग आगीचा धूर आणि जीव वाचविण्यासाठी सुरू झालेली धावपळ! अशा प्रसंगी परिचारिका आणि निवासी डॉक्टरांनी प्रसंगावधान राखत अवघ्या ६ मिनिटांत नऊही शिशूंना सुरक्षितपणे बाहेर काढले. यामध्ये तत्परतेमुळे अनर्थ टळला. एशियन हॉस्पिटलमध्ये घडलेल्या या घटनेत परिचारिका आणि डॉक्टर अक्षरशः चिमुकल्यांसाठी देवदूत ठरले.

आकाशवाणी चौकातील एशियन हॉस्पिटलमधील नवजात शिशूंच्या अतिदक्षता विभागाला (पीआयसीयू) गुरुवारी रात्री २ वाजता आग लागली. तेथे ९ शिशू उपचार घेत होते. रुग्णालय प्रशासनाने



छत्रपती संभाजीनगरातील खासगी इस्पितळात पहाटे २:५४ वाजता एका वॉर्मरच्या वरच आग सुरू होती. परिचारिका शिशूसह वॉर्मर नेण्याची धडपड कताना.

एनआयसीयूत २:१० वाजेच्या

सुमारास सर्वप्रथम एसीत लाइडारसहचे काही चमकत असल्याचे परिचारिकांना दिसले. यासंदर्भात इतर कर्मचारी, निवासी डॉक्टरांना सांगितले. सुरवातीची काही मिनिटे अत्यंत महत्त्वाची ठरली.

कायद्याची विलंब न करता ९

चिमुकल्यांना फक्तमगून एक सुरक्षित बाहेर काढले. रुग्णालय प्रशासनाने दिलेल्या माहितीनुसार एनआयसीयूतील एसीमध्ये शर्ट रॉकट झाल्याने ही आग लागली. केवळ एनआयसीयूपुरतीचे ही आग होती.

तात्काळ शिशूंना सुरक्षित बाहेर काढण्याची धावपळ सुरू केली. परिस्थितीचे गोभीय लक्षात घेऊन नऊही शिशूंना तातडीने घाटी रुग्णालयासह शहरातील अन्य खासगी रुग्णालयांत हलविण्यात आले.



डॉ. राजाभाऊ टाकसाळे
संचालक, सेंट पॉल स्कूल
६३ जूनियर कॉलेज

सामान्य सुवृत्तात, असाधारण यश

सन २००० मध्ये केवळ ५० विद्यार्थी आणि मर्यादित साधनसामग्रीसह १,५०० चौसठ फूटांच्या जागेत सुरू झालेली 'सेंट पॉल स्कूल' ही संस्था आज ५,५०० हून अधिक विद्यार्थ्यांना शिक्षण देणान्या एका मोठ्या शैक्षणिक संस्थेत रूपांतरित झाली आहे. गेल्या २५ वर्षात दर्जेदार शिक्षण, आधुनिक तंत्रज्ञान आणि ख्रिस्त यांना प्राधान्य देत या संस्थेने सातत्याने प्रगती केली आहे. याव्यतिरिक्त, ही संस्था धामना (चिकना) परिसरामध्ये 'सेंट पॉल कॉलेज ऑफ फार्मसी' चायवते आणि कॉलेजिया युनिव्हर्सिटीच्या सहकायाने 'सेंट पॉल इंटरनॅशनल पब्लिक स्कूल' येथी संचालन करते; हा सर्व प्रवास डॉ. राजाभाऊ टाकसाळे यांच्या असाधारण दयावालीतून साकार झाला आहे.



सामान्य पार्श्वभूमीतून यश्याचा शिखरापर्यंतचा एक असाधारण प्रवास

शिक्षण क्षेत्रातील उल्लेखनीय योगदानाबद्दल डॉ. राजाभाऊ टाकसाळे यांना नॉर्मरसमध्ये 'लोकमत ग्लोबल जेजेमेकर अवॉर्ड'ने सन्मानित करण्यात आले.

नागपूर: शिक्षण क्षेत्रात एखाद्या संस्थेला

शून्यातून सर्वोच्च शिखरावर नेणे ही काही सोपी गोष्ट नाही-विशेषतः जेव्हा केवळ विद्यार्थ्यांची संख्या वाढवणे हे उद्दिष्ट नसून दर्जेदार व आधुनिक शिक्षण देणे हे ध्येय असते. नागपूरचे डॉ. राजाभाऊ टाकसाळे यांची यशोगाथा अशाच प्रकारची निघा, दूरदृष्टी आणि कठोर परिश्रमांचा एक उत्तम पुरावा आहे. गेल्या २५ वर्षात शिक्षण क्षेत्रातील त्यांच्या उल्लेखनीय योगदानाची दखल घेत, त्यांना आंतरराष्ट्रीय स्तरावरील 'लोकमत वन वर्ल्ड समिट '८३ अवॉर्ड्स' या व्यासपीठावर 'लोकमत ग्लोबल जेजेमेकर अवॉर्ड'ने सन्मानित करण्यात आले. मॉरिशसचे राष्ट्राध्यक्ष, धर्मवीर गोखुल, 'लोकमत'च्या संपादकीय मंडळाचे अध्यक्ष डॉ. विजय दर्डा आणि अभिनेत्री चित्रांगदा सिंग यांच्या उपस्थितीत मॉरिशस येथे आयोजित या समारंभात पुरस्कार प्रदान करण्यात आला.

आधुनिक शिक्षणाचा भक्कम पाया: सेंट पॉल स्कूलमध्ये विज्ञान, इलेक्ट्रॉनिक्स, संगणक, रोबोटिक्स आणि एजाय यांसारख्या क्षेत्रांशी संबंधित २२ अत्याधुनिक प्रयोगशाळा आहेत. येथे तज्ज्ञ शिक्षकांकडून विद्यार्थ्यांना प्रशिक्षण दिले जाते आणि सर्व वर्गांमध्ये डिजिटल बोर्ड्सची सुविधा उपलब्ध आहे. याव्यतिरिक्त, शाळेत जलतरंग तलाव, तसेच क्रिकेट, हॉकीबॉल आणि बास्केटबॉलसाठी क्षेत्रा मेदाने आहे.

परदेशी भाषांच्या क्षेत्रातील योगदान: डॉ. टाकसाळे यांनी सांगितले की, ही संस्था जपानी भाषेचे विशेष प्रशिक्षण देते. गेल्या सहा वर्षांपासून या संस्थेचे विद्यार्थी राज्यस्तरीय परीक्षांमध्ये प्रथम आणि द्वितीय क्रमांक पटकवार आहेत. या कामगिरीची दखल घेऊन, जपानी शिटमंडळाने २२ विद्यार्थ्यांची निवड केली आहे. दहावीचे शिक्षण पूर्ण केल्यानंतर त्यांना जपानमध्ये पुढील शिक्षण घेण्याची संधी मिळेल. शिष्यवृत्तीसोबतच, त्यांना जपानमध्ये रोजगाराच्या संधीही मिळू शकतात. यावर्षी सुमारे ५० विद्यार्थ्यांच्या पासपोर्टची प्रक्रिया सध्या सुरू आहे.

२०० खाटोऱ्या आयुर्वेदिक रुग्णालयाचे बांधकाम : डॉ. टाकसाळे यांच्या माहितीनुसार, सेंट पॉल कॉलेज ऑफ फार्मसीमध्ये डी.फार्म, बी.फार्म आणि एम.फार्म हे अभ्यासक्रम चालवले जातात. येथे विद्यार्थ्यांना आधुनिक सुविधांनी सज्ज असलेल्या प्रयोगशाळांमध्ये आंतरराष्ट्रीय दर्जाचे शिक्षण दिले जाते. ही संस्था लवकरच आयुर्वेद, होमिओपॅथी आणि फिजिओथेरेपी महाविद्यालये सुरू करण्याची योजना आखत आहे. धामना (चिकना) येथे १० एकर जागेवर २०० खाटोऱ्या आयुर्वेदिक रुग्णालयाचे बांधकाम सुरू झाले असून, तिथे विविध प्रकारच्या आयुर्वेदिक उपचारांची सुविधा उपलब्ध असेल.

RCI

एकही स्कॅप रिश्का रस्त्यावर दिसता कामा नये

५ ऑक्टोबरपर्यंत विशेष मोहीम

लोकमत न्यूज नेटवर्क



मुंबई : रस्त्यावर एकही स्कॅप रिश्का दिसता कामा नये. स्कॅप घोषित झालेल्या तसेच नियमबाह्य रिक्षामधून प्रवासी वाहतूक करणाऱ्यांविरुद्धात कठोर कारवाई करावी, असे निर्देश परिवहन मंत्री प्रताप सरनाईक यांनी मोटार वाहन परिवहन विभागाला दिले आहेत. ५ ऑक्टोबरपर्यंत याबाबत कठोर मोहीम राबविण्यात येणार आहे.

स्कॅप घोषित झाल्यानंतरही काही रिक्षांचा प्रवासी वाहतूकीसाठी वापर होत असल्याच्या तक्रारी आहेत. या पार्श्वभूमीवर परिवहन मंत्र्यांनी परिवहन आयुक्त कायलीयात विशेष बैठक घेतली. बैठकीला परिवहन आयुक्त राजेश

प्रवाशांच्या सुरक्षिततेला सर्वोच्च प्राधान्य

राज्यातील सर्व प्रादेशिक परिवहन कार्यालयांनी आपल्या कार्यक्षेत्रात विशेष तपासणी मोहीम प्रभावीपणे राबवली आणि ५ ऑक्टोबरपर्यंत केलेल्या कारवाईचा आढावा सादर करावा, असेही मंत्र्यांनी सांगितले. "प्रवाशांची सुरक्षितता ही सर्वोच्च प्राथमिकता आहे. नियमबाह्य आणि धोकादायक वाहनांमधून प्रवासी वाहतूक करण्यास कोणतीही मुभा दिली जाणार नाही," असे सरनाईक यांनी स्पष्ट केले.

नावकर, रिश्का-टॅक्सी नियुनयनेचे नेते शशंक राव तसेच राज्यातील विविध रिश्का संघटनांचे पदाधिकारी उपस्थित होते. स्कॅप रिक्षांचा पुन्हा वापर, बनावट कागदपत्रांच्या आधारे त्यांची नोंदणी तसेच नियमांचे उल्लंघन करून प्रवासी वाहतूक करणाऱ्या वाहनांची विशेष तपासणी करण्याचे निर्देश देण्यात आले आहेत. दोषी वाहनांवर नियमानुसार दंडात्मक कारवाई करण्याच्या सूचनाही देण्यात आल्या.

फॉर्म ए जाहीर घोषणा (भारतीय नादारी व दिवाळखोरी बोर्ड (कोर्पोरेट व्यक्तींकरिता नादारी निर्णय प्रक्रिया) विनियमन, २०१६ चे विनियम ६ अन्वयेत)	
डिफिकल्ट इंडिया प्रायव्हेट लिमिटेडच्या धनकोट्या अन्वयानुसार	
संबंधित तपशील	
१. कोर्पोरेट व्यक्तीचे नाव	डिफिकल्ट इंडिया प्रायव्हेट लिमिटेड
२. कोर्पोरेट व्यक्तीच्या वित्तीयस्थानाबद्दल तपशील	०६/०९/२०२६
३. कोर्पोरेट व्यक्तीच्या या अंतर्गत विविधात	अग्रजोर्सी- पुणे
४. संबंधित कोर्पोरेट व्यक्तीच्या व्यवसायात आलेले वित्तीयस्थान	
५. कोर्पोरेट व्यक्तीचे कोर्पोरेट अडोलेट क्र.	U11710PN1905970018285
६. कोर्पोरेट व्यक्तीचे नॉनकोर्पोरेट कार्यलय व प्रमाण	२८ नं. १२३१ (भाग), सामन्याची, नालुका
७. नादारी निर्णय प्रक्रिया बंद होण्याची अंतिम तारीख	०३/०३/२०२७
८. इंटेलिजेंट प्रक्रिया प्रोसेसलवरील मगून कार्यरत नादारी	०४/०९/२०२६
९. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	IBBI/PA-001/JP-02364/2021-2022/13697
१०. इंटेलिजेंट प्रक्रिया प्रोसेसलवरील मगून कार्यरत नादारी	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
११. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	ई-मेल: claims.ipj@gmail.com
१२. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	ई-मेल: insolvency.ipj@gmail.com
१३. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१४. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१५. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१६. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१७. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१८. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
१९. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२०. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२१. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२२. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२३. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२४. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२५. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२६. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२७. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२८. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
२९. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३०. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३१. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३२. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३३. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३४. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३५. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३६. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३७. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी एलएनपी, १४वा मजला, ३०३ कक्षा, २२ केनारी पार्क मार्ग, नगर (मुंबई), मुंबई-४०००२९
३८. या बोर्डाकडे नेदीने अस्त्युपस्थानात उद्दिष्ट	पता- ईश्वर रिडनवर्धनी ए

